

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

222. C.P. (IB)/1234(MB)2020

IN THE MATTER OF

Mr. Rajeev Gupta

V/s

Supreme Infrastructure India Limited

Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 15.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

In terms of the order dated 26.03.2024, NCLT Delhi, the case is transferred to
Court-VI.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)